

CCP No. 42/2007 in O.A. No. 331/2005

This, the 27th day of August, 2008.

Hon'ble Shri M. Kanthaiah, Member (J) Hon'ble Sri A.K. Mishra, Member (A)

Km. Renu aged about 29 years d/o late Sri Jiya Lal r/o C-3/6, Lal Colony, Nirala Nagar, Lucknow.

Applicant.

By Advocate: Shri A.K.Vishwakama

Versus

- 1. B.D. Vashisth, Administrative Officer, Central Drugs and Research Institute, Chattar Manjil, Lucknow.
- 2. C.M. Gupta, Director, Central Drugs and Research Institute, Chattar Manjil, Lucknow.

Respondents.

By Advocate: Shri Pankaj Awasthi for Sri A.K. Chaturvedi.

ORDER (ORAL)

By Hon'ble Shri M. Kanthaiah, Member (J)

Heard both sides.

The applicant counsel has filed CCP on the ground the that respondents, while reconsidering his case covered under Annexure A-5 dated 19.7.2007, have not considered the grounds which he has raised in the O.A. From the recital of rejection order dated 19.7.2007(A-5), it is clear reconsidered the claim of the applicant for that the respondents have compassionate appointment as per direction given in the O.A. and stated that there was no vacancy available under the 5% quota of the vacancies falling the said year meant for compassionate appointment. In such vacant during circumstances, commission of contempt on the part of the Respondent does not arise and the contempt petition is accordingly dismissed and notices are discharged. If the applicant is aggrieved with such rejection order (A-6), he is at liberty to file fresh OA.

MEMBER (A)

MEMBER (J)

27-08-08